

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.

.... Applicant/petitioner

v.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 04.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant

Mr. Nitesh Jain & Ms. Shruti Pandey, Advs.

ORDER

On the application (IA-2450/2020) filed by the Resolution Professional for exclusion of lock down period i.e. from 23.03.2020 to 08.06.2020, the same is hereby **allowed** by excluding 78 days i.e. from 23.03.2020 to 08.06.2020 from the CIRP period.

Accordingly, this IA-2450/2020 is hereby **disposed of**.

At request of the Applicant counsel for withdrawal of IA-2447/2020, the same is hereby **dismissed as withdrawn** with liberty to the Applicant to file fresh application, if required.

- Sd -

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)